## Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu \*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

## GOVERNMENT ORDER NO:- 3364 - JK (LD ) of 2025 2025 03 DATED:- 24

Sanction is hereby accorded to the appointment of Mr. Vijay Kumar, Assistant Commissioner Development (ACD), Rajouri, as Officer In charge (OIC) Litigation in CCP(s) No. 320/2019 in OWP No. 1309/2018 titled M/S Green Field Nursery Vs. Sheetal Nanda and Others including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government Dated: 24.03.2025

No:-LAW-OIC/03/2025 Copy to the:-

- 1. Learned Advocate General, J&K.
- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 4. Commissioner/ Secretary to Government, Department of Rural Development and P.R
- 5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Joint Director (Adm), Directorate of Rural Development, Jammu. This is with reference to your letter No. DRDJ-LEG/106/2022-08/54006-08 dated 22.03.2025.
- 9. Law Officer concerned
- 10. Officer In Charge Litigation(OIC).
- 11. Private Secretary to Chief Secretary for information of Chief Secretary.
- 12. Private Secretary to Secretary Law.
- 13. Incharge Website.
- 14. Government Order file.
- 15. Concerned file.

Assistant Legal Remembrancer